

### Commercialisation of Railway Land

\*134. DR. ULHAS VASUDEO PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have decided to commercial utilisation of Railway land and air space in the States;

(b) if so, the details of land and air space available with Railways in each State;

(c) the details of the funds to be raised by these means and utilised by the Railways;

(d) whether Railways proposed to use spare land commercially all over the India; and

(e) If so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): (a) and (d) The Government has recently approved setting up of MRVC (Mumbai Railway Vikas Corporation). The proposal *inter-alia* envisages commercial development of railway land and air-space in Mumbai for raising resources to undertake Railways works. The Ninth Five Year Plan also provides for Railways taking recourse to Commercial development of land and air-space on land belonging to Railways as one of the non-tariff measures for resource generation. The Government has therefore, the intention to extend commercial development of railway land/air-space to all parts of the country.

(b), (c) and (e) As regards Mumbai, the details of the land available for commercial utilisation and the likely generation of funds therefrom would be worked out by the MRVC, after its formation. As regards other parts of the country, no details have so far been worked out.

### Certification of Films by CBFC

\*135. SHRI KRISHAN LAL SHARMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of films cleared by the Central Board of Film Certification during 1997 and 1998;

(b) whether some of these films do not fulfil the requisite norms;

(c) if so, the details thereof and the reasons therefor; and

(d) the measures the Government have taken or propose to take to enforce the norms strictly?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI PRAMOD MAHAJAN):

(a) The number of Indian and foreign films (feature films, short films and other films) cleared by the Central Board of Film Certification during 1997 and 1998 is as follows:—

	1997	1998
(i) Theatrical films (35 mm etc. format)	2,064	2,177
(ii) Video films	1,295	1,029
<b>Total:</b>	<b>3,359</b>	<b>3,206</b>

(b) No, Sir.

(c) Does not arise.

(d) All films intended for public exhibition in India are certified by the Central Board of Film Certification in accordance with the provisions of the Cinematograph Act, 1952 and the guidelines issued thereunder. Improvement in its implementation is an ongoing process. Some of the measures taken in this respect are:—

(i) Scrutiny of songs and trailers of films to be telecast on Doordarshan.

(ii) Provision for 50% of the members of Examining Committee and Revising Committee to be women to bring greater gender awareness into the process.

(iii) Issue of specific clarifications by the Board about interpretation of the frequently violated guidelines to ensure proper application of the guidelines.

(iv) Showing of names of members of the Examining Committee/Revising Committee/Film Certification Appellate Tribunal on whose recommendation the film is cleared for public exhibition on the certificates granted to the film, introducing greater accountability.

### Delegation of Powers to Zonal Managers

\*136. SHRI K. PARYMOHAN: Will the Minister of RAILWAYS be pleased to state: